

**Wage Board for Jute Industry**

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\*752. { Shri Ram Krishan Gupta:  
 Shri Nek Ram Negi:  
 Sardar Iqbal Singh:  
 Shri A. M. Tariq:  
 Shri S. M. Banerjee:  
 Shri Indrajit Gupta:  
 Shri Madhusudan Rao:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 1810 on the 28th April, 1960 and state at what stage is the proposal for setting up a Wage Board for Jute Industry?

**The Deputy Minister of Labour (Shri Abid Ali):** Government Resolution constituting the Wage Board and its terms of reference is being issued to-day. A copy of the same is placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 1.]

**Shri Ram Krishan Gupta:** It is stated in the statement—that demands in respect of payments other than wages raised by the Unions will also be taken into consideration by the Board. May I know what are those demands?

**Shri Abid Ali:** That is left for the Unions' representatives to submit.

**Shri Tangamani:** May I know on what basis two independent members have been included in the 7-man Committee? Are they economists or have they any previous experience in such Wage Boards?

**Shri Abid Ali:** This Board has been constituted on the basis of the decision taken at the tripartite conference in Calcutta. As regards the independent members, one is a Member of this hon. House; the other is an economist who possesses a D. Litt. and a law degree and is a Senior Research Officer in the Institute of Public Administration, Delhi.

**Shri Muhammed Elias:** Last year when the hon. Labour Minister was in Calcutta, during the discussion in connection with the constitution of

the Wage Board, he assured us that the question of interim relief would be very sympathetically considered when the Wage Board was constituted. May I know whether that proposal will be considered by Government?

**Shri Abid Ali:** That item has been included in the terms of reference.

**Shri Tangamani:** I find from the terms of reference that the interim relief order will have to be passed within two months from today. May I know whether Government will also indicate by what time the final award is to be published because the industry is concentrated in one or two areas only?

**Shri Abid Ali:** It will not be proper, nor possible, for us to fix any time-limit. We do not know how many witnesses the parties will produce, what will be the volume of documentary and other evidence, the time they would need to argue out the case and the time that members will take to draft their report. If the hon. Member can assist us to have an assessment of these items, certainly we will fix a time-limit.

**बर्मा में भारतीय**

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\*७५३. { श्री म० ला० द्विवेदी :  
 श्री राम कृष्ण गुप्त :  
 श्री रघुनाथ सिंह :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) बर्मा में बसे हुए भारतीयों को धीरे धीरे हटाने की समस्या के बारे में क्या भारत सरकार ने कोई कार्यवाही की है ;

(ख) यदि हां, तो किस प्रकार की ;

(ग) क्या एक ऐसा विवरण सभापटल पर रखा जायेगा जिस में यह बताया गया हो कि अब तक कितने व्यक्ति हटाये गये हैं और उन्हें हटाये जाने के पहले उन के पेशे क्या थे ;

(घ) क्या ये हटाये गये व्यक्ति भारत वापस आ रहे हैं अथवा आने के लिये उत्सुक हैं ; और

(ङ) यदि हां, तो इस विषय में भारत सरकार की क्या नीति है ?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) to (e). The points raised in the question involve major aspects of the situation in Burma in regard to the displacement of the non-Burmese, including Indians, by Burmese nationals in governmental, commercial and other concerns there. The steps taken by the Government of India as well as its stand regarding the policies pursued by the Government of the Union of Burma towards non-Burmese nationals have been stated on various occasions in reply to questions in Parliament. The collection of data asked for is not practicable as persons of Indian origin are scattered all over Burma.

**श्री म० ला० द्विवेदी :** क्या मंत्री महोदय को यह पता है कि उन भारतीयों की भी जो अंग्रेजों के जमाने से ही बर्मा में बस चुके थे जमीन छीनी जा रही है और उन को विस्थापित किया जा रहा है ? और यदि ऐसा है तो इतने अर्से तक क्या भारत सरकार ने इस सम्बन्ध में कोई प्रयत्न नहीं किया ?

**Shrimati Lakshmi Menon:** Our nationals do experience a number of hardships as a result of land legislation and various other legislative enactments in Burma which apply to Indian nationals, other non-Burmese nationals and also even to Burmese nationals. Since there is no discrimination at all, there is no point in our taking up this matter with the Government of Burma. But where there is genuine hardship where our Mission could intervene, we have always taken up each cause on merit and taken up the case with the Burma Government, thus bringing relief to our people.

**श्री म० ला० द्विवेदी :** क्या मंत्री महोदय को यह पता नहीं है कि जो भारतीय बर्मा में बस चुके थे, उन पर ही अधिकतर यह प्रहार हो रहा है, और उन की भूमि और उन की जायदाद छीन कर उन्हें विस्थापित किया जा रहा है ? अगर सरकार के ज्ञान में यह बात नहीं है तो मैं बता रहा हूँ कि मैं बर्मा गया था और मुझे मालूम हुआ है कि वहाँ ऐसा हो रहा है ।

**प्रधान मंत्री तथा वैदेशिक कार्य मंत्री (श्री जवाहरलाल नेहरू) :** सवाल यह है कि जो कानून बनता है वह खास तौर से भारतीयों के खिलाफ है या सब जनता के, और क्या उस में भारतीय भी शामिल हैं ? अगर सब उस में आ जाते हैं तो फिर हमारा कहना कि हिन्दो-स्तानियों के साथ रियायत करो, कठिन हो जाता है । लेकिन यह अक्सर होता है कि कानून एकसाँ बनता है । कानून ऐसा बनता है जिस में कोई डिस्क्रिमिनेशन नहीं होता, लेकिन उस के अमल में अक्सर वह बात आ जाती है । तो उस में फिर एक एक केस को लेना पड़ता है । कानून का विरोध हम नहीं कर सकते ।

**श्री म० ला० द्विवेदी :** क्या भारत सरकार इस बात की तह में गई कि ऐसा कानून बनाने की बर्मा सरकार को आवश्यकता क्यों पड़ी ?

**Shri Braj Raj Singh:** How can we ask that question?

**श्री जवाहरलाल नेहरू :** इस लिये पड़ी जैसे हमारे यहाँ लैंड रिफार्म हुआ ।

**श्री रघुनाथ सिंह :** मैं यह जानना चाहता हूँ कि जो हिन्दुस्तानी दो पुस्त से या तीन पुस्त से वहाँ आबाद हैं और उन की सन्तानें वहाँ बढ़ रही हैं, उन सब को वहाँ नागरिकता के अधिकार प्राप्त हो चुके हैं या नहीं ?

**Shrimati Lakshmi Menon:** All those who are eligible for Burmese citizenship can accept such citizenship. In many cases, even when they are eligible for Burmese citizenship, they do

not apply for it for various personal reasons. Otherwise, there is no restriction

**Shri Ramanathan Chettiar:** May I know what steps Government are taking to rehabilitate in India all those Indian nationals who are forced to leave Burma?

**Shri Braj Raj Singh:** Are they forced to leave?

**Shri Jawaharlal Nehru:** No occasion for taking any such steps has arisen.

**Shri Ram Krishan Gupta:** May I know whether it is a fact that large numbers of Indians in Burma have expressed their desire to come to India? If so, what steps have been taken to settle them here?

**Shri Jawaharlal Nehru:** No, Sir. A large number have not expressed such desire. We have taken no steps and we do not propose at present to take any steps.

**पंडित द्वो० ना० तिवारी :** अभी प्रधान मंत्री जी ने कहा कि कानून के मसले में कुछ डिस्क्रिमिनेशन हो जाता है। मैं जानना चाहता हूँ कि अभी तक उन की नजर में कितने ऐसे केसेज आये और कितने केसेज में उन्होंने स्टेप लिया।

**श्री जवाहरलाल नेहरू :** यह मैं कैसे बतलाऊँ, यह व्यक्तिगत रूप से होता रहता है। हमें पूरी तौर से मालूम भी नहीं होता है। रोज का काम है हमारी एम्बेसीज का। मैं आप को बतलाऊँ, वहाँ जमीन दो किस्म की है। एक तो कुछ जमाना हुआ, शायद ५० या ६० बरस हुए, कुछ लोग बिहार से ले जाये गये थे . . . . .

**डा० राम सुभग सिंह :** हमारे यहाँ के लोगों ने १४ गांव जियावाडी के क्षेत्र में बसाये हैं।

**श्री जवाहरलाल नेहरू :** आप समझिये कि बर्मा में उन्होंने ने एक छोटा सा टुकड़ा बिहार का बना दिया था। वह तो एक है जियावाडी

में। दूसरी जमीन जो असली झगड़े की बात है वह बहुत कुछ लेन देन के सिलसिले में हिन्दुस्तानियों के हाथ में आई गई, चेट्टी लोगों के। उन्होंने ने कर्जे दिये, कर्जे अदा नहीं हुए, मार्गजेज हुए और जमीन उन के हाथों में गई। यह दो अलग अलग चीजें हैं।

**सेठ गोविन्द दास :** अभी प्रधान मंत्री जी ने कहा कि इस तरह के कानूनों को अमल में लाने में ही ज्यादातर दिक्कतें आती हैं। तो ऐसे कानूनों का जो अमल अब तक किया गया उस में सिर्फ हिन्दुस्तानियों के ही खिलाफ वह अमल हुआ या दूसरे लोगों के खिलाफ भी हुआ, और क्या इस संबंध में हमारे दूतावास से कोई रिपोर्ट हमारी भारत सरकार को मिली? और अगर मिली, तो उस की कारवाई का कोई नतीजा निकला?

**श्री जवाहरलाल नेहरू :** दो तीन सवालोंने के जवाब तो मैंने दिये। माननीय सदस्य ने सुना नहीं। मैं इस का जवाब देने की कोशिश कर रहा हूँ और फिर दिये देता हूँ कि जहाँ तक कानून का सवाल है उस में किसी के खिलाफ डिस्क्रिमिनेशन नहीं है। अमल में यह होता रहता है व्यक्तिगत रूप से। एक बात यह भी है कि आम तौर से सवाल होता है कि किस के पास ज्यादा जमीन है। अगर हिन्दुस्तानी के पास ज्यादा जमीन है तो उस की तरफ आंख उठती ही है।

**Shri H. N. Mukerjee:** The Prime Minister told this House on the 12th August that some 24,700 Indian applications for Burma citizenship are still pending disposal. May I know why, in view of the friendly relations existing between our two countries the Indians could neither get Burma citizenship in anything like quick time nor can they get those rights which they are being deprived of and which they are not getting as displaced persons?

**Shri Jawaharlal Nehru:** It is rather difficult to answer. I do not think there is a question of lack of friendliness in that. If I may say so, it is a lack of efficiency on both sides, that is, including the side who present these applications, who do not pursue them.

**Shri Jaipal Singh:** From the earlier reply of the Prime Minister it appears that Biharis who have made a colony in Burma have improved the land while the Chettiars or whatever they are seem to have not done so. (*Interruptions*). If that is the case, may I know whether Government are doing anything to encourage more Biharis to go there?

**Mr. Speaker:** Shri Hem Barua.

**Shri Hem Barua:** May I know whether it is a fact that the Burma Government has put stringent restrictions on stay permits and citizenship right certificates—involving inordinate delay and, at the same time, exorbitant annual fees and also whether it is not one of the reasons for the displacement of Indians from Burma?

**Shrimati Lakshmi Menon:** The renewal fees charged apply to all people who are not Burmans.

**Shri Hem Barua:** This is a specific thing about stay permits. It is about Rs. 50 per head. If there are 5 members in a family they have to pay Rs. 50 per head. About citizenship rights there is inordinate delay and people get sick of waiting for certificates. These are the problems. There is no use trying to whitewash them.

**Shrimati Lakshmi Menon:** There is also the other side of the question. Large numbers of citizens who are qualified for permanent citizenship in Burma by virtue of their continuous residence in that country do not avail themselves of the opportunities to qualify for citizenship. The fault is not all on the side of the Burmese. Partly, it is also due to our own people who do not take advantage of facts.

**Shri Jawaharlal Nehru:** I do agree that the figure of Rs. 50 does seem rather a big figure. I may point that out. But it is very difficult for us in an internal matter to protest when there is no discrimination, when it applies to all aliens or foreigners. But we did point out to them that this was a very heavy burden on the poorer classes; and we were told that they would consider that, particularly in so far as the poorer people were concerned.

**Shri Hem Barua:** May I submit....

**Mr. Speaker:** I have allowed a number of questions. All right.

**Shri Hem Barua:** The hon. Deputy Minister said that there is another side of the picture. May I say, Sir, that there is still another side of the picture; there is a third side.

**Mr. Speaker:** The hon. Member is not putting a question; he is giving an answer. Next question.

#### Expulsion of Indian Businessmen from Indonesia

\*754. { <sup>+</sup> Shri Vasudevan Nair:  
Shri Warrior:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Indonesian Government have taken steps to expel certain Indian businessmen from Indonesia for violation of economic regulations; and

(b) if so, what steps Government have taken in the matter?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) No.

(b) Does not arise.